ITEM NO.1501 COURT NO.8 SECTION XII
(For Judgment)

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.11068/2023

M. RAJENDRAN & ORS. Petitioner(s)

VERSUS

M/S KPK OILS AND PROTEINS INDIA PVT. LTD. & ORS. Respondent(s)

[HEARD BY : HON. J.B. PARDIWALA AND HON. R. MAHADEVAN, JJ.]

WITH
SLP(C) No. 14696/2023 (XII)
FOR ADMISSION and I.R.

Date : 22-09-2025 These petitions were called on for pronouncement of Judgment today.

For Petitioner(s) :
Mr. K. S. Mahadevan, Adv.
Ms. Swati Bansal, Adv.
Mr. R. Rangarajan, Adv.
Mr. Aravind Gopinathan, Adv.
Mr. Rajesh Kumar, AOR

Ms. Praveena Gautam, AOR
Mr. Vijay Balu S B, Adv.
Mr. Pawan Shukla, Adv.
Ms. Tissy Annie Thomas, Adv.
Mr. Rohan Bansla, Adv.

For Respondent(s) : Mr. S. Gowthaman, AOR
Mr. S. Thananjayan, AOR

Mr. K. S. Mahadevan, Adv.
Ms. Swati Bansal, Adv.
Mr. R. Rangarajan, Adv.
Mr. Aravind Gopinathan, Adv.
Mr. Rajesh Kumar, AOR

Signature Not Verified
Digitally signed by VISHAL ANAND
Date: 2025.09.22 18:19:23 IST
Reason:

Ms. Praveena Gautam, AOR
Mr. Vijay Balu S B, Adv.
Mr. Pawan Shukla, Adv.
Ms. Tissy Annie Thomas, Adv.
Mr. Rohan Bansla, Adv.

1. Hon'ble Mr. Justice J.B. Pardiwala pronounced the Judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice R. Mahadevan.

2. Leave granted.

3. Both the appeals succeed and are hereby allowed in terms of the signed Reportable Judgment.

4. The Registry shall forward one copy each of this judgment to all the High Courts across the country and also to the Principal Secretary, Ministry of Finance and the Principal Secretary, Ministry of Law & Justice.

5. The pending applications if any shall stand disposed of.

(VISHAL ANAND) **(POOJA SHARMA)**
ASTT. REGISTRAR-cum-PS **COURT MASTER (NSH)**
(Signed Reportable Judgment is placed on the file)